

Coal Mining Projects pending for Environmental Clearance

55. SHRI TIRUCHI SIVA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the total number of coal mining projects that currently await environmental clearance as of 2019-2020;

(b) the names of the companies that sought environmental clearance for mining projects as of 2019-2020; and

(c) the details of the regions where these projects are located?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) During financial year 2019-20, this Ministry has received 31 projects for f Environmental Clearance with respect to Coal Mining sector. Out of these, 14 projects have been granted Environmental Clearances while 7 projects have either withdrawn their application or not participated in the appraisal process. The balance 10 proposals are pending because of additional queries raised by the Sectoral Expert Appraisal Committee.

(b) and (c) Details of companies which have submitted proposals for Environmental Clearance during 2019-2020 are given in the Statement.

Statement

Details of companies which have submitted proposals for Environmental clearance during 2019-20

Sl. No.	Company	Number of proposals	State Name
1	2	3	4
1.	Chhattisgarh Power and Coal Beneficiation Ltd.	1	Chhattisgarh
2.	Hind Energy & Coal Beneficiation (India) Ltd.	1	Chhattisgarh
3.	Maharashtra State Power Generation Company Limited	1	Maharashtra
4.	Maheshwari Coal Beneficiation & Infrastructure Private Limited	1	Chhattisgarh

1	2	3	4
5.	Central Coalfields Limited (3 Proposals)	3	Jharkhand
6.	Eastern Coalfields Limited	1	West Bengal
7.	Damodar Valley Corporation	1	Jharkhand
8.	Western Coalfields Limited	9	Maharashtra
9.	Topworth Urja and Metals Ltd.	1	Maharashtra
10.	Northern Coalfields Limited	2	Madhya Pradesh
11.	AP Mineral Development Corporation	1	Andhra Pradesh
12.	Mahanadi Coalfields Limited	3	Odisha
13.	The Singareni Collieries Company Limited	6	Telangana
	TOTAL	31	

Compensatory afforestation

56. SHRI SUSHIL KUMAR GUPTA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the Ministry has given relief to public sector undertakings and Central Government run projects that are being executed by State agencies by allowing these agencies to take up compensatory afforestation in degraded forest land instead of non-forest land;

(b) if so, the details thereof; and

(c) the steps being taken to ensure the condition of compensatory afforestation is complied with strictly and at the same time, do not impact forest biodiversity and also the rights of forest dwellers?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) Yes Sir. The Ministry has issued a guideline dated 18th August, 2020 *vide* which it has been allowed that in such cases, where the work is of Central Sector Projects and is owned, developed and maintained by Central Government but the execution is carried out by a state agency and the user agency is MoRTH (Central Government) or a Central PSU, can